

This is only an advertisement for information purposes and is not a prospectus announcement.



FOCE INDIA LIMITED

Corporate Identification Number: U33100MH2001PLC130385

Our company was originally incorporated as Heighen Trading Company Private Limited on January 10, 2001 under the Companies Act, 1956 with the Registrar of Companies, Mumbai bearing registration number 130385. Thereafter, our company's name was changed from Heighen Trading Company to Face India Private Limited under the Companies Act, 2013 after passing special resolution by the Shareholder at the Annual General Meeting held on December 30, 2020 under Companies Act, 2013. The fresh Certificate of incorporation was issued by the Registrar of Companies, Mumbai on April 20, 2021. The status of the Company was changed to public company and the name of our Company was changed to Face India Limited vide Special Resolution dated April 30, 2021. The fresh certificate of Incorporation consequent to conversion was issued on June 15, 2021 by the Registrar of Companies, Mumbai. For further details of our Company, please refer "History and certain corporate matters" beginning on page no 103 of the Prospectus.

Registered Office: 4 Kingston, Shastri Nagar, Lokhandwala Complex, Andheri West, Mumbai - 400053, Maharashtra
Corporate office: 1006, 10th Floor, Srikrishna, New Link Road, Andheri West, Mumbai - 400053
Tel.: 022 026349544 | **E-mail:** office@foceindia.com | **Website:** www.foceindia.com
Contact Person: Ms Kuntal Sharma (Company Secretary and Compliance Officer)

PROMOTERS OF OUR COMPANY : MR. MANOJ SITARAM AGARWAL, MRS. ANITA MANOJ AGARWAL, MRS. PARMESHWARI SITARAM AGARWAL

THE ISSUE

INITIAL PUBLIC OFFERING OF UPTO 12,90,000 EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH ("EQUITY SHARES") OF FOCE INDIA LIMITED ("OUR COMPANY" OR "ISSUER") FOR CASH AT A PRICE OF ₹ 225.00 PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ 215.00 PER EQUITY SHARE) ("ISSUE PRICE") AGGREGATING TO ₹ 2902.50 LAKHS ("ISSUE") CONSISTING OF FRESH ISSUE OF UPTO 9,00,000 EQUITY SHARES AGGREGATING TO ₹ 2025.00 LAKHS AND AN OFFER FOR SALE OF UPTO 3,90,000 EQUITY SHARES BY THE PROMOTER SELLING SHAREHOLDER ("SELLING SHAREHOLDER") AGGREGATING TO ₹ 877.5 LAKHS ("OFFER FOR SALE"), OUT OF WHICH UPTO 64,800 EQUITY SHARES OF ₹ 10 EACH FOR CASH AT A PRICE OF ₹ 225.00 PER EQUITY SHARE AGGREGATING TO ₹ 145.8 LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER TO THE ISSUE ("THE MARKET MAKER RESERVATION PORTION"). THE ISSUE LESS MARKET MAKER RESERVATION PORTION I.E ISSUE OF UPTO 12,25,200 EQUITY SHARES OF ₹ 10 EACH FOR CASH AT A PRICE OF ₹ 225.00 PER EQUITY SHARE AGGREGATING TO ₹ 2756.70 IS HEREINAFTER REFERRED TO AS THE "NET ISSUE". THE ISSUE AND THE NET ISSUE WILL CONSTITUTE 26.36% AND 25.04% RESPECTIVELY OF THE POST ISSUE PAIDUP EQUITY SHARE CAPITAL OF OUR COMPANY. FOR FURTHER DETAILS, PLEASE REFER TO SECTION TITLED "TERMS OF THE ISSUE" BEGINNING ON PAGE 188 OF THE PROSPECTUS.

THE FACE VALUE OF THE EQUITY SHARE IS ₹ 10.00

AND THE ISSUE PRICE IS 22.50 TIMES OF THE FACE VALUE.

FIXED PRICE ISSUE AT ₹ 225.00 PER EQUITY SHARE

MINIMUM APPLICATION SIZE OF 600 EQUITY SHARES AND IN MULTIPLES OF 600 EQUITY SHARES THEREAFTER

ISSUE

OPENS TODAY

CLOSES ON: FRIDAY, DECEMBER 17, 2021

THIS ISSUE IS BEING MADE IN TERMS OF CHAPTER IX OF THE SECURITIES EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018 (THE "SEBI (ICDR) REGULATIONS"), AS AMENDED. THIS ISSUE IS A FIXED PRICE ISSUE AND ALLOCATION IN THE NET ISSUE TO THE PUBLIC WILL BE MADE IN TERMS OF REGULATION 253(2) OF THE SEBI (ICDR) REGULATIONS AS AMENDED.

Risks to Investors

- I) The Merchant Banker associated with the Issue has handled 6 public issue in the past four years and one has closed below the issue price on the listing date.**
- II) Average Cost of Acquisition of equity share for Mr. Manoj Sitaram Agarwal is ₹ 16.11 per equity share, Mrs. Anita Manoj Agarwal is ₹ 10.00 and Promoter selling shareholder Mrs. Parmeshwari Sitaram Agarwal is ₹ 10 per equity share and the issue price is ₹ 225.00 per equity share**

ASBA *	Simple, Safe, Smart way of Application- Make use of it!	*Application Supported by Blocked Amount (ASBA) is a better way of applying to issues by simply blocking the fund in the bank account, investors can avail the same. For further details check section on ASBA below. Mandatory in public issues. No cheque will be accepted.
UPI	IUPI-Now mandatory in ASBA for Retail Investors applying through Registered Brokers, DPs & RTAs. Retail Investors also have the options to submit the application directly to the ASBA Bank (SCSBs) or to use the facility of linked online trading, demat and bank account.	

ASBA has to be availed by all the investors except anchor investors. UPI shall be availed by Retail Individual Investors. For details on the ASBA and UPI process, please refer to the details given in ASBA Form and Prospectus and also please refer to the section "Issue Procedure" beginning on page No. 200 of the Prospectus. The process is also available at National Stock Exchanges of India Limited in the General Information Document. ASBA Forms can be downloaded from the websites of National Stock Exchange of India Limited and can be obtained from the list of banks that is displayed on the website of SEBI at www.sebi.gov.in. List of banks supporting UPI is also available on the website of SEBI at www.sebi.gov.in. ICICI Bank Limited has been appointed as Sponsor Bank for the Issue, in accordance with the requirements of the SEBI Circular dated November 01, 2018.

RISKS IN RELATION TO FIRST ISSUE : This being the first public issue of our Company, there has been no formal market for the Equity Shares. The face value of the Equity Shares is ₹ 10 each and the Issue Price is 22.50 times of the face value. The Issue Price determined and justified by our Company in consultation with the Lead Manager as stated in "Basis for Issue Price" on page no. 79 should not be taken to be indicative of the market price of the Equity Shares after the Equity Shares are listed. No assurance can be given regarding an active or sustained trading in the Equity Shares or regarding the price at which the Equity Shares will be traded after listing.

GENERAL RISKS : Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in this Issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in this issue. For taking an investment decision, investors must rely on their own examination of our Company and the Issue including the risks involved. The Equity Shares issued in the Issue have neither been recommended nor approved by Securities and Exchange Board of India nor does Securities and Exchange Board of India guarantee the accuracy or adequacy of this Prospectus. Specific attention of the investors is invited to the section titled "Risk Factors" beginning on page no. 28 of this Prospectus.

LISTING : The Equity Shares offered through the Prospectus are proposed to be listed on the EMERGE Platform of National Stock Exchange of India Limited ("NSE EMERGE") in terms of the Chapter IX of the SEBI (ICDR) Regulations, 2018, as amended from time to time. Our Company has received In-Principle Approval letter from National Stock Exchange of India Limited vide letter no NSE/LIST/1318 dated November 26, 2021 for using its name in its offer document for listing of our shares on the EMERGE platform of National Stock Exchange of India Limited.

DISCLAIMER CLAUSE OF SECURITIES AND EXCHANGE BOARD OF INDIA: The Issue is being made in terms of Chapter IX of the SEBI (ICDR) Regulations, 2018, the Prospectus was filed with SEBI in terms of the Regulation 246 (5) of the SEBI (ICDR) Regulations, 2018, and the SEBI has not issued any observation on it. Hence, there is no such specific disclaimer clause of SEBI. However, investors may refer to the entire "Disclaimer Clause of SEBI" on page no. 180 of the Prospectus.

DISCLAIMER CLAUSE OF NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE") (DESIGNATED STOCK EXCHANGE): It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Offer Document has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to the Offer Document for the full text of the "Disclaimer Clause of NSE". on page no. 182 of the Prospectus.

ADDITIONAL INFORMATION AS REQUIRED UNDER SECTION 30 OF THE COMPANIES ACT, 2013

MAIN OBJECTS AS PER MEMORANDUM OF ASSOCIATION OF THE COMPANY : i) To carry on the business of developers, designers, engineers, assemblers, manufacturers, packers, dealers, sellers, traders, distributors, repairers, importers and exporters of all kinds, descriptions, models and types of quartz clocks, wall and table clocks, digital clocks, chronometers, horological instruments, wrist watches, industrial clocks, smart watches etc. ii) To carry on the business of all kinds of forging, molding, fabrication, production, job work, precision engineering, designing, constructing, altering, renovating, repairing and controlling all kinds of components, tools, precision engineering tools, molds, jigs, plants, equipment etc. iii) To carry on the business of providing, installation and commissioning services, sales support services, marketing services, customer support services, after sales services, business management systems etc.

LIABILITY OF MEMBERS : The Liability of members of Company is Limited.

AMOUNT OF SHARE CAPITAL OF THE COMPANY AND CAPITAL STRUCTURE: Authorized Share Capital of ₹ 552.00 Lakhs divided into 55,20,000 Equity Shares of ₹ 10.00 each. Issued, Subscribed & Paid-up Share Capital prior to the Issue: ₹ 399.2925 Lakhs divided into 39,92,925 Equity Shares of Face Value of ₹ 10.00 each. Proposed Post Issue Paid-up Share Capital: ₹ 489.29 Lakh divided into 48,92,925 Equity Shares of Face Value of ₹ 10.00 each.

SIGNATORIES TO MOA AND SHARES SUBSCRIBED:- The initial signatories to the MOA are Mr.Dilip Kumar Gupta & Mr. Ashok Garg who subscribed 9,990 & 10 Equity shares respectively having face value of ₹10 each. Shares held by initial subscribers to the MOA stand transferred to Mr. Manoj Sitaram Agarwal and initial subscribers were ceased as a Promoters of the Company.

LEAD MANAGER TO THE ISSUE	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
MARK CORPORATE ADVISORS PRIVATE LIMITED CIN: U67190MH2008PTC181996 404/1, The Summit Business Bay, Sant Janabai Road (Service Lane), Off W. E. Highway, Vile Parle (East), Mumbai - 400 057. Contact Person: Mr. Manish Gaur Tel. No.: +91 22 2612 3207/08 E-Mail ID: smeipo@markcorporateadvisors.com SEBI Regn No.: INM000012128 Investor Grievance E-Mail ID: compliance@markcorporateadvisors.com	PURVA SHARE REGISTRY LIMITED Unit No. 9, Shiv Shakti Ind. Estate, J. R. Boricha Marg, Opp Kasturba Hospital Lane, Lower Parel (E) Mumbai - 400011 Tel.: 022-2301 6761 / 8261 Fax: 022 - 23012517 E-mail: support@purvashare.com Website: www.purvashare.com SEBI Regn No: INR000001112	Ms. Kuntal Sharma 4 Kingston, Shastri Nagar, Lokhandwala Complex, Andheri West, Mumbai - 400053. Tel. No.: 9320053986 Email ID: office@foceindia.com Website: www.foceindia.com Investors may contact the Company Secretary and Compliance Officer and/or the Registrar to the Issue and/or Lead Manager in case of any pre-Issue or post-Issue related problems, such as non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account and non-receipt of funds by electronic mode.

DEBENTURE TRUSTEES: As the Issue is of Equity Shares, the appointment of Debenture trustees is not required.

CREDIT RATING : This being an Issue of Equity Shares, there is no requirement of credit rating for the Issue.

IPO GRADING : Since the Issue is being made in terms of Chapter IX of the SEBI (ICDR) Regulations, there is no requirement of appointing an IPO Grading agency.

AVAILABILITY OF APPLICATION FORMS : Application Form can be obtained from the Registered Office of Company, FOCE INDIA LIMITED. Tel: 91 022 026349544; Lead Manager: MARK CORPORATE ADVISORS PRIVATE LIMITED. Email: smeipo@markcorporateadvisors.com, Tel+91 22 2612 3207/08. Self Certified Syndicate Banks; Registered Brokers; Designated RTA Locations and Designated CDP Locations for participating in the Issue. Application Forms will also be available on the websites of the Stock Exchange and at all the Designated Branches of SCSBs, the list of which is available on the websites of the Stock Exchange and SEBI.

AVAILABILITY OF PROSPECTUS : Investors should note that Investment in Equity Shares involves a degree of risk and investors are advised to refer to the Prospectus and the Risk Factors contained therein, before applying in the Issue. Full copy of the Prospectus shall be available at the website of SEBI at www.sebi.gov.in; the website of Stock Exchange at www.nseindia.com, the website of Lead Manager at www.markcorporateadvisors.com and the website of the Issuer Company at www.foceindia.com

APPLICATIONS SUPPORTED BY BLOCKED AMOUNT (ASBA) : Investors shall apply through the ASBA process. The investors are required to fill the ASBA form and submit the same to their banks. The SCSB will block the amount in the account as per the authority contained in ASBA form and will include amounts blocked by RILS using UPI Mechanism. On allotment, amount will be unblocked and account will be debited only to the extent required to be paid for allotment of shares. Hence, there will be no need of refund.

For more details on the ASBA process, please refer to the details given in application forms and abridged prospectus and also please refer to the section "Issue Procedure" beginning on page no. 200 of the Prospectus.

BANKER TO THE ISSUE : ICICI Bank Limited

All capitalized terms used here in and not specifically defined shall have the same meaning as ascribed to them in the Prospectus.

For Face India Limited
On behalf of the Board of Directors
Sd/-
Manoj Agarwal
Managing Director
DIN: 00159601

Place: Mumbai
Date: December 13, 2021

FOCE INDIA LIMITED is proposing, subject to market conditions and other considerations, public offer of its Equity Shares and has filed the Prospectus with the Registrar of Companies, Mumbai. The Prospectus is available on the website of SEBI at www.sebi.gov.in, the website of the Lead Manager at www.markcorporateadvisors.com the website of the National Stock Exchange of India Limited i.e. www.nseindia.com, and website of the Issuer Company at www.foceindia.com. Investors should note that investment in Equity Shares involves a high degree of risk. For details investors should refer to and rely on the Prospectus including the section titled "Risk Factors" beginning on page no. 28 of the Prospectus, which has been filed with ROC.

The Equity Shares have not been and will not be registered under the US Securities Act (the "Securities Act") or any state securities law in United States and may not be issued or sold within the United States or to, or for the account or benefit of, "U.S. persons" (as defined in the Regulations under the Securities Act), except pursuant to an exemption from, or in a transaction not subject to the registration requirements of the Securities Act of 1933.

Raka

FPIs net sellers at ₹8,879 cr so far in Dec

PRESS TRUST OF INDIA
New Delhi, December 12

FOREIGN PORTFOLIO INVESTORS (FPIs) were net sellers in the Indian markets to the tune of ₹8,879 crore so far in December.

As per depositories' data, they took out ₹7,462 crore from equities, ₹1,272 crore from the debt segment and ₹145 crore from hybrid instruments during December 1-10.

This took the total net outflow to ₹8,879 crore during the period.

In November, FPIs were net sellers to the tune of ₹2,521 crore in Indian markets.

There continues to be concerns over the highly transmissible Omicron variant of coronavirus, which has impacted global growth outlook and could play a spoil-sport, said Himanshu Srivastava, associate director (manager research) of Morn-ingstar India.

This has already turned investors



risk-averse.

Adding to it, Shrikant Chouhan, head-equity research (retail) at Kotak Securities, said there is expectation of rising inflation and expectation of monetary tightening by the US Federal Reserve.

VK Vijayakumar, chief investment strategist at Geojit Financial Services, said

sustained selling has been witnessed in banking in which FPIs have the largest holding. They have been sellers in information technology (IT), too.

"Paradoxically, banking and IT are two segments that have good earnings visibility," he added.

The pace of selling is likely to come down if the markets remain resilient, he said.

For the debt segment, Srivastava said the flow has largely been driven by the direction of the US dollar and US treasury yields.

"The surge in the US treasury yields this week could have also triggered some outflows from the Indian bond market," he said.

So far in December, flows across emerging markets were mixed, with South Korea, Taiwan and Indonesia witnessing inflows to the tune of \$2,164 million, \$1,538 million and \$265 million, respectively, Chouhan noted.

Analysing customer feedback if Jimny brand can be introduced in India, says Maruti Suzuki

PRESS TRUST OF INDIA
New Delhi, December 12

THE COUNTRY'S LARGEST carmaker Maruti Suzuki India (MSI) is currently analysing customer feedback to ascertain if the Jimny brand could be introduced in India as part of its overall plan to strengthen the SUV portfolio, as per a senior company official.

The auto major currently manufactures three-door Jimny at its Gurugram plant and exports to Middle East and African markets. The model, though compact in size, is well known for its off-road prowess.

Jimny has been in the global market for over 50 years. "It is a segment worth looking into, that is the reason why we exhibited it in the Auto Expo 2020.

"We have collected some very good feedback from the customers. We are studying this feedback and we will definitely see if we can introduce the product here," MSI Senior Executive Director (Sales and Marketing) Shashank Srivastava told PTI in an interaction.

This lifestyle SUV segment is small but there is a class of customers who really want that kind of a vehicle, he noted.

"The volumes are less but such vehicles lift the image of an OEM. At the same time, it also helps support many customer aspirations," Srivastava said.

He noted that various aspects, from pricing to component supply etc, need to be evaluated for launching any kind of new product in a market.

"Due to Covid, there has been some delay regarding new product introductions. But now we are all set for new launches. We are looking at all segments where we think there are opportunities while strengthening our existing strong points," Srivastava stated.

MSI is looking to consolidate its position in the mid-SUV segment where its market share remains low as compared to the rivals, he noted.

"In the SUV segment our market share is around 13-14%. If we go into the details, in the entry SUV segment, Vitara Brezza is the number one selling vehicle despite new launches.

"But, if we look at the mid-SUV segment, which currently accounts for around 18% of the entire PV segment, our market share is very low. We have S-Cross in that space which is not giving enough volume. So clearly we have a low market share in a growing segment," Srivastava said.

The company is therefore looking at the mid-SUV segment very closely, he added.

"We need to strengthen our product portfolio in this particular segment.

"We are looking at those places where we have weakness in our product range, bigger SUV space is one of those areas," Srivastava noted.

Kashi Vishwanath corridor set to be inaugurated by PM

PRESS TRUST OF INDIA
Varanasi, December 12

PRIME MINISTER NARENDRA Modi will dedicate to the people on Monday the ambitious Kashi Vishwanath Corridor in the heart of Varanasi, a mega project that is expected to boost tourism in the ancient city in a big way.

The inauguration of the state-of-the-art infrastructure surrounding the historic Kashi Vishwanath Temple near the iconic Dashashwamedh Ghat comes ahead of the assembly polls in Uttar Pradesh early next year.

The gateways and other structures have been built with stones and other material using traditional craftsmanship.

There is a palpable excitement among majority of the residents of the temple town and domestic tourists flocking the holy shrine of the Hindus in the run-up to the high-profile event, in view of which the police security in Varanasi has been stepped up.

From saints and seers to shopkeeper and hotel owners, there is a smile on people's faces as they await the inauguration day with visible excitement.

In a statement, the Prime Minister's Office (PMO) said Modi will visit the temple at around 1 pm and inaugurate phase one of Shri Kashi Vishwanath Dham, constructed at a cost of around ₹339 crore, after offering prayers.

It was Modi's vision for a long time to facilitate pilgrims and devotees of Lord Shiva as they had to encounter congested streets and surroundings with poor upkeep while they went about the age-old custom of taking dip in the holy river, collecting its water and offering it at the temple.

FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF

PUNIT COMMERCIALS LIMITED

Corporate Identification Number: L51900MH1984PLC034880;

Registered Office: AW 2022, 'A' Tower, 2nd Floor, Bharat Diamond Bourse, Bandra Kurla Complex, Bandra (East), Mumbai - 400051, Maharashtra, India. **Contact Number:** +91-22-4210-6999;

E-mail Address: punitcommercial903@rediffmail.com, sakshime@punitcommercial.com;

Website: www.punitcommercial.com;

Open Offer for the acquisition of up to 62,400 (Sixty-Two Thousand Four Hundred) fully paid-up equity shares of face value of ₹10.00/- (Rupees Ten Only) each ("Equity Shares") of Punit Commercial Limited ("PUNITCO" or "Target Company"), representing 26.00% (Twenty-Six Percent) of the voting share capital of the Target Company at an offer price of ₹65.00/- (Rupees Sixty-Five Only) ("Offer Price"), by Narayan Vinita Raj ("Acquirer") in accordance with the provisions of Regulations 3 (1) and 4 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, and subsequent amendments thereto ("SEBI (SAST) Regulations") ("Offer").

This Advertisement issued by the Manager on behalf of the Acquirer (**Advertisement**) should be read in conjunction with (a) Public Announcement dated Monday, November 01, 2021 (**PA**), (b) Detailed Public Statement dated Monday, November 08, 2021 which was published on Tuesday, November 09, 2021 in the newspapers, namely being, Financial Express (English) (All Editions), Jansatta (Hindi) (All Editions), and Mumbai Lakshadweep (Marathi) (Mumbai Edition), and (c) Letter of Offer dated Friday, December 03, 2021, along with the Form of Acceptance-cum-Acknowledgement ("LoF").

The terms used in this Advertisement have the same meaning assigned to them in the PA, DPS, and the LoF unless otherwise specified.

1) Completion of Dispatch of Letter of Offer

The dispatch of the LoF to all the Public Shareholders holding Equity Shares as on Thursday, December 02, 2021, has been completed:

a) On Tuesday, December 07, 2021, the electronic dispatch of LoF has been completed to all the Public Shareholders whose e-mail addresses have been registered with the Depositories/Target Company;

b) On Wednesday, December 08, 2021, the LoF has also been dispatched through registered post to those Public Shareholders who have not registered their e-mail addresses with the Depositories/Target Company and whose Email Addresses are inactive.

2) Availability of Letter of Offer

a) Public Shareholder may access the LoF, on the websites of SEBI at www.sebi.gov.in, BSE at www.bseindia.com, Target Company at www.punitcommercial.com, Registrar to the Offer at www.vccipl.com, and Manager at www.capitalsquare.in.

b) In case of non-receipt of the LoF, Public Shareholders, including those who have acquired Equity Shares after the Identified Date, if they so desire, may download the LoF from the websites indicated above or obtain a copy of the same from the Manager or the Registrar at:

MANAGER TO THE OFFER	REGISTRAR TO THE OFFER
CapitalSquare Advisors Private Limited 208, 2nd Floor, AARPEE Center, MIDC Road No 11, CTS 70, Andheri (East), Mumbai 400 093, Maharashtra, India; Telephone Number: +91-22-66849999/ +91-98742-83532; Email Address: tanmoy.banerjee@capitalsquare.in/ pankita.patel@capitalsquare.in; Website: www.capitalsquare.in;	Venture Capital And Corporate Investments Private Limited 12-10-167, Bharat Nagar, Hyderabad - 500018, Telangana, India; Telephone Number: 91-40-23818475/ 23818476/ 23868023; E-mail Address: investor.relations@vccipl.com/ pvsrinivas@vccipl.com;

3) Schedule of Activity

A schedule of some of the major activities is set forth below:

Activity	Date	Day
Last date by which the recommendation of the committee of independent directors of the Target Company will be published	December 14, 2021	Tuesday
Last date for upward revision of the Offer Price and / or the Offer Size	December 15, 2021	Wednesday
Date of publication of opening of Offer public announcement in the newspapers in which the Detailed Public Statement has been published	December 15, 2021	Wednesday
Date of commencement of Tendering Period	December 16, 2021	Thursday
Date of closing of Tendering Period	December 29, 2021	Wednesday
Date by which all requirements including payment of consideration would be completed	January 12, 2022	Wednesday

4) Other Information

a) Details relating to the procedure for tendering of the Equity Shares are more particularly set out in the LoF.

b) The Advertisement will also be available on the websites of SEBI at www.sebi.gov.in, BSE at www.bseindia.com, Target Company at www.punitcommercial.com, Registrar to the Offer at www.vccipl.com, and Manager at www.capitalsquare.in.

Issued by the Manager to the Offer on behalf of the Acquirer

MANAGER TO THE OFFER	CAPITALSQUARE ADVISORS PRIVATE LIMITED
208, 2nd Floor, AARPEE Center, MIDC Road No 11, CTS 70, Andheri (East), Mumbai 400 093, Maharashtra, India;	
Telephone Number: +91-22-66849999/ +91-98742-83532;	
Email Address: tanmoy.banerjee@capitalsquare.in/ pankita.patel@capitalsquare.in;	
Website: www.capitalsquare.in;	
Contact Person: Mr. Tanmoy Banerjee/Ms. Pankita Patel;	
SEBI Registration Number: INM00012219;	

Date: Saturday, December 11, 2021

Place: Mumbai

On behalf of Acquirer

Sd/-

Narayanam Vinita Raj